

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3028
ANSWERED ON:29.08.2013
INCREASE IN CANCELLATION CHARGES
Patil Shri C. R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the private airlines have resorted to unfair trade practices by charging upto 2,000/- per ticket for cancellation;
- (b) if so, the details of increase in cancellation charges by private airlines during the last three years and the current year along with the reasons therefor, airline-wise; and
- (c) the steps being contemplated to take action against collection of exorbitant cancellation charges by the private airlines?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) to (c): Air fares including the cancellation charges are not regulated by the Government. As per Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services shall establish reasonable tariff considering all relevant factors.

However, without interfering with commercial practices of the airlines, DGCA has issued Civil Aviation Requirements, Section 3 Air Transport, Series M. Part II on ` Refund of airline tickets to passengers of public transport Undertaking ` which prescribes minimum requirements for refund of ticket purchased by persons/passengers with respect to air transport undertakings including scheduled & non- scheduled operators. The said CAR is available in DGCA website www.dgca.nic.in.